

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 138 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Hussain Shah
S/O Asmat Hussain Shah
R/O Doulat Abad Nowpora, Khanyar, Srinagar

vide Notification No.1251 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5791-96 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Hussain Shah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 139 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Falak Jan
D/O Irshad Ahmad Khan
R/O Bazar Batamaloo Tehsil Khas, District Srinagar

vide Notification No.1290 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Addl. Registrar (Adm.)

No: S800-06 /RG/LP Dated: 29-2-2024.

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Falak Jan, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 140 of 2024. /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Misba Muneeb
D/O Muneeb-Ul-Rehman Mir
R/O Gudoora, Kakapora, District Pulwama

vide Notification No.1328 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

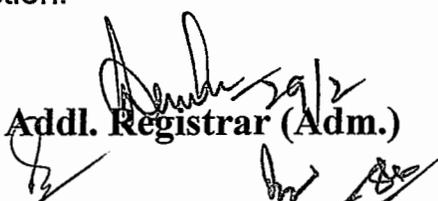
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Addl. Registrar (Adm.)

No: 5807-13 /RG/LP **Dated:** 29-2-2024.

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1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misba Muneeb, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 141 of 2024 /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Towqeer Ul Rasool Zargar
S/O Muhammad Yousuf Zargar
R/O Hergam Shopian, Baba Mohalla, District Shopian

vide Notification No.1340 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5814-20 /RG/LP **Dated:** 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Towqeer Ul Rasool Zargar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 142 of 2024 /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tesdia Zainab
D/O Sajad Hussain Bhat
R/O Summerbugh, Lasjan, B.K Pora, District Budgam

vide Notification No.1147 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5891-26 /RG/LP **Dated:** 29-02-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tesdia Zainab, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 143 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Faroze Mir
S/O Ghulam Ahmed Mir
R/O Gool near GMA School Jamman Road, Tehsil Gool, District Ramban

vide Notification No.1574 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

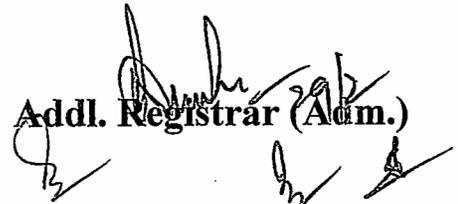
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Addl. Registrar (Adm.)

No: 5827-34 /RG/LP Dated: 29-2-2024.

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Faroze Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 144 ab 2024 /RG/LP Dated 29-02-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Nisar
D/O Nisar Ahmad Zargar
R/O Kathi Darwaza General Bagh, Tehsil Khanyar, District Srinagar

vide Notification No.90 of 2022/RG Dated 24.02.2022 has been declared as Absolute/Final after condonation of delay.

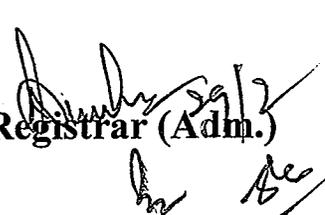
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Addl. Registrar (Adm.)

No: 5835-41 /RG/LP Dated: 29-2-2024.

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Nisar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 145 of 2024 /RG/LP Dated 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anamika Angral
D/O Suresh Kumar Angral
R/O H.No.2, Lane No.6 Ext., Greater Kailash, Tehsil & District Jammu

vide Notification No.568 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final after condonation of delay.

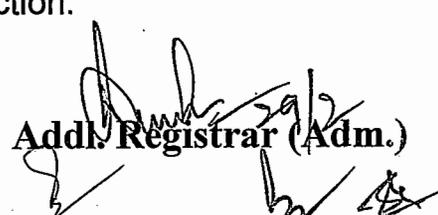
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 Addl. Registrar (Adm.)

No: 5842-48 /RG/LP Dated: 29-02-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anamika Angral, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 146af 2024. /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulzar Hussain

S/O Mohd Toha

R/O Barsoo Sankoo Kargil- Ladakh, Yarkashing Barsoo, District Kargil

vide Notification No.1020 of 2021/RG Dated 14.9.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5849-55 /RG/LP **Dated:** 29-02-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Hussain, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 147 of 2024 /RG/LP Dated 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Farooq
D/O Farooq Ahmad Malik
R/O Heerpora, Bohri Hallan, District Shopian

vide Notification No.1287 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5856-62 /RG/LP Dated: 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Farooq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 118 ab 2021 /RG/LP **Dated** 29-2-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Tariq
D/O Tariq Ahmad
R/O S.R.Gung New Colony Shah Mohalla Sonakul, Srinagar

vide Notification No.1316 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 8866-73 /RG/LP **Dated:** 29-2-2021.

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Tariq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 149 of 2024 /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Rasool
D/O Gh Rasool Padder
R/O Macchbawan, Ganiepora, Shah Mohalla Mattan, District Anantnag

vide Notification No.1385 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Addl. Registrar (Adm.)

No: 5874-81 /RG/LP **Dated:** 29-2-2024.

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Rasool, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 150 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Omer Majeed Wani
S/O Abdul Majeed Wani
R/O Bamloora, Tehsil & District Ganderbal**

vide Notification No.107 of 2022/RG Dated 24.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5882-86 /RG/LP Dated: 29-2-2024.

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1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Omer Majeed Wani, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 151 ab 2024 /RG/LP Dated 29-02-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Nazakat Hussain
S/O Syed Mubark Hussain
R/O Basgran-Syedabad, Uri, District Baramulla**

vide Notification No.1142 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Addl. Registrar (Adm.)

No: 5887-94 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Nazakat Hussain, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 152 ab 2024, /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sunobar Khan
D/O Gh Nabi Khan
R/O Ogmuna, Ganie Mohalla, Kawarhama District Baramulla

vide Notification No.1196 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5895-902 /RG/LP Dated: 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunobar Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 153 of 2024. /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahir Abas
S/O Abdul Aziz Khan
R/O Village Potha, Manhas Mohalla, Tehsil Surankote, District Poonch

vide Notification No.823 Dated 15.02.2016 has been declared as
Absolute/Final after condonation of delay.

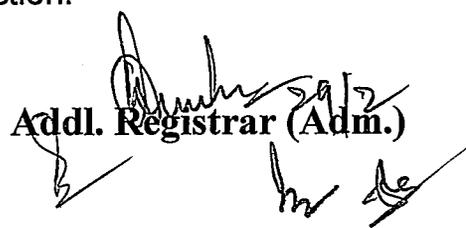
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Addl. Registrar (Adm.)

No: 5903-10 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahir Abas, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 154 ab 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shadab Khan
S/O Imtiyaz Ahmad Khan
R/O Pinjura, Rayathpora, District Shopian

vide Notification No.1358 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5911-16 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shadab Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 155 ab 2024 /RG/LP Dated 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka
D/O Nand Kishore
R/O VPO, Kishanpur, Kharta, Tehsil Dansal, District Jammu

vide Notification No.502 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5917-24 /RG/LP Dated: 29-2-2024

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

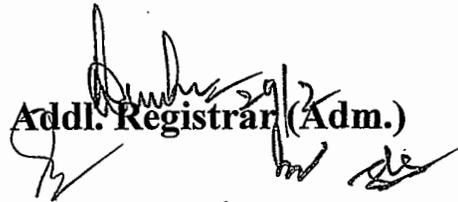
No: 156 ab 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parveena
D/O Gh Mohd Khan
R/O Guzar Bal Chattabal, Tehsil South Srinagar, District Srinagar

vide Notification No.1372 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5928-31 /RG/LP Dated: 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 157 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Kumar
S/O Mohammad Jamal Kumar
R/O Gulshanabad, Tehsil Charar-E-Sharief, District Budgam

vide Notification No.92 of 2022/RG Dated 24.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5932-38 /RG/LP Dated: 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 158 of 2024 /RG/LP **Dated** 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhaib Bin Yousuf
S/O Mohd Yousuf Najar
R/O Bota Kadal, Lal Bazar, Tehsil Eidgah, District Srinagar

vide Notification No.714 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5939-45 /RG/LP **Dated:** 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Bin Yousuf, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 158 of 2024 /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo Rashid
D/O Ab Rashid Bhat
R/O Khiram Durpora, Srigufwara, District Anantnag

vide Notification No.1048 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5946-53 /RG/LP **Dated:** 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Rashid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961).
* * * * *

NOTIFICATION

No: 159 of 2024. /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dilawar Hussain
S/O Mohammad Akbar Dar
R/O Zainakote, Central Shaltang, District Srinagar

vide Notification No.1173 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5954-60 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dilawar Hussain, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

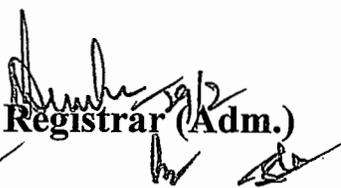
No: 160 of 2024. /RG/LP Dated 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suna Hameed
D/O Abdul Hameed Bhat
R/O Jetty Khawaja Bagh, District Baramulla

vide Notification No.1378 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

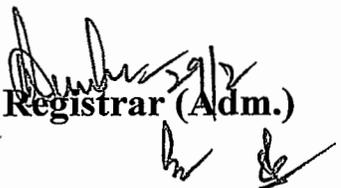
By Order


Addl. Registrar (Adm.)

No: 5961-67- /RG/LP Dated: 29-2-2024-

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suna Hameed, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 161 of 2024 /RG/LP **Dated** 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahmeena Nazir
D/O Nazir Ahmad Pir
R/O Dangiwacha Rafiabad, Mohalla Ibrahim Colony, District Baramulla

vide Notification No.1589 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

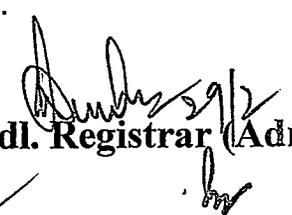
By Order


Addl. Registrar (Adm.)

No: 5968-75 /RG/LP **Dated:** 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Nazir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

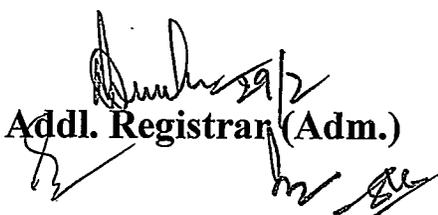
No: 162 of 2024. /RG/LP **Dated** 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Sameer Yattoo
S/O Mohammed Ismaiel Yattoo
R/O Drusoo, Near DPL Pulwama, Tehsil & District Pulwama

vide Notification No.607 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5976-84. /RG/LP **Dated:** 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Sameer Yattoo, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

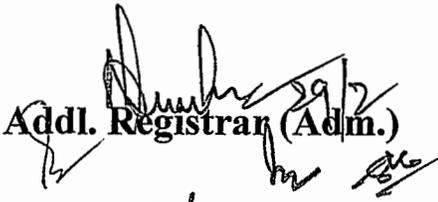
No: 163 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madiya Mushtaq Nadroo
D/O Mushtaq Ahmad Nadroo
R/O Model Town (A), Tehsil Sopore, District Baramulla

vide Notification No.68 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5985-92 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiya Mushtaq Nadroo, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

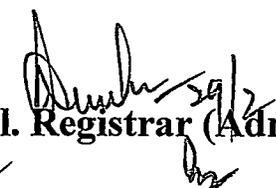
No: 164 of 2024. /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zahida Banoo
D/O Habibullaha
R/O Thatharka, Dalwah, Ramban, Tehsil Gool, District Ramban

vide Notification No.546 of 2021/RG Dated 08.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 5993-6000 /RG/LP **Dated:** 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahida Banoo, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 165 of 2024 /RG/LP **Dated** 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqar Ahmad Meyan
S/O Pir Ab Qayoom Meyan
R/O Zirhama, Tehsil Thregham, District Kupwara

vide Notification No.1575 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6001-06 /RG/LP **Dated:** 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Ahmad Meyan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 166 of 2024 /RG/LP **Dated** 29-2-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Irem Yousuf Khan
D/O Mohamad Yousuf Khan
R/O Batapora, Tehsil & District Shopian

vide Notification No.1035 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6007-14 /RG/LP **Dated:** 29-2-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irem Yousuf Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 167 of 2024 /RG/LP Dated 29-2-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Maqsood
D/O Maqsood Ahmad Dar
R/O Gundmulraj, Tehsil Watergam, District Baramulla

vide Notification No.1017 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

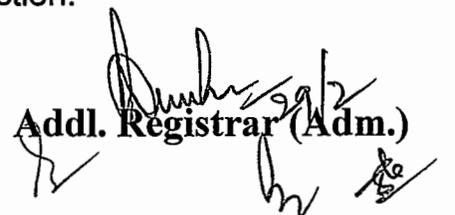
By Order


Addl. Registrar (Adm.)

No: 6015-22 /RG/LP Dated: 29-2-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Maqsood, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 168 of 2024- /RG/LP **Dated** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Ahmad Taily
S/O Gh. Ahmad Taily
R/O Youngoora, Tehsil Lar, District Ganderbal

vide Notification No.1584 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6931-30- /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Taily, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

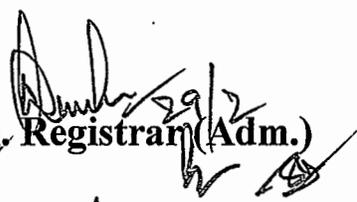
No: 169 of 2024/RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Mehraj
D/O Mehraj U Din Bhat
R/O Sopore, Badshah Masjid, Tehsil Sopore, District Baramulla

vide Notification No.758 of 2021/RG Dated 12.8.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6139-46-/RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Mehraj, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 170 of 2024/IRG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hamzah Hussaini
S/O Showkat Ahmad
R/O 212, Gilli Kadal, Nowshera Tehsil Eidgah District Srinagar

vide Notification No.467 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6147-54-IRG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hamzah Hussaini, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 171 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Inayat
D/O Ab Rashid Shala
R/O Check-I- Mehtab, Baghi-Mehtab, District Srinagar

vide Notification No.749 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6155-62- /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Inayat, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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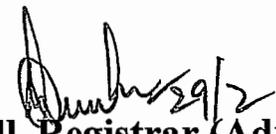
NOTIFICATIONNo: 172 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Shan
S/O Santosh Kumar Shan
R/O Vill. Chergi, B.P.O Dool, Tehsil & District Kishtwar

vide Notification No.1008 Dated 09.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6163-70 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Shan, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 173 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitin Azad
S/O Bishan Lal
R/O Village Khamb, Tehsil R.S. Pura, District Jammu

vide Notification No.1526 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6171-78 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Azad, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 179 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Rehan Aijaz
S/O Syed Aijaz Hussain
R/O Batapora, District Shopian

vide Notification No.1387 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6179-86 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rehan Aijaz, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 175 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Hazoor Abdhulla
S/O Haji Mohd Abduhlla
R/O Phagla P/O Lassana, Surankote, District Poonch
Teh.

vide Notification No.1067 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6107-94 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hazoor Abdhulla, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 176 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nisar Ahmad Bhat
S/O Abdul Samad Bhat
R/O Bicherwara Bunpora, Tehsil Handwara, District Kupwara

vide Notification No.898 Dated 23.12.2014 has been declared as Absolute/Final after condonation of delay.

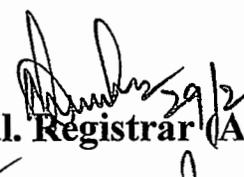
By Order


Addl. Registrar (Adm.)

No: 6228-35 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nisar Ahmad Bhat, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 177 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Andleeb Singh
D/O Balak Singh Baghi
R/O 12-A, Indira Colony, Talab Tillo, Tehsil & District Jammu

vide Notification No.1574 Dated 10.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6236-43 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Andleeb Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 178 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mohd Irfan Khan
S/O Mohd Kabir Khan
R/O Kotain, Tehsil Mendhar, District Poonch

vide Notification No.1507 of 2021/RG Dated 16.02.2021 has been declared as Absolute/Final after condonation of delay.

By Order


 Addl. Registrar (Adm.)

No: 6244-51 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohd Irfan Khan, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 179 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Shujat Abass
S/O Safder Ali Mir
R/O Sofipora P/O Srigufwara, Teh. Pahalgam, District Anantnag

vide Notification No.800 Dated 15.10.2018 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6252-59 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Shujat Abass, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

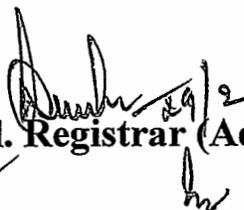
NOTIFICATIONNo: 180 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Usman Khurshid
S/O Khurshid Ahmad Kanroo
R/O 011- Jan Mohalla, Hergam, Tehsil & District Shopian

vide Notification No.520 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.

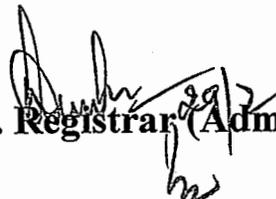
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Addl. Registrar (Adm.)

No: 6270-77 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Khurshid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 181 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muddasir Hussain Dar
S/O Gh Hussain Dar
R/O Malmooh, Wazir Bagh, Tehsil Pattan, District Baramulla

vide Notification No.100 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6292-99- /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muddasir Hussain Dar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

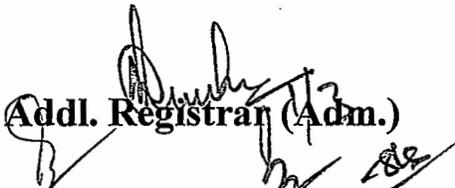
No: 182 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhumika Kesar
D/O Rajinder Kumar
R/O Ward No.4, Tehsil Nowshera, District Rajouri

vide Notification No.110 Dated 17.06.2019 has been declared as Absolute/Final after condonation of delay.

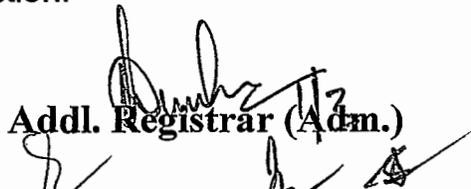
By Order


Addl. Registrar (Adm.)

No: 6300-07- /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhumika Kesar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

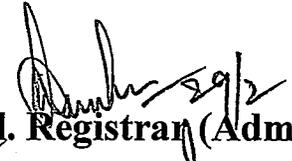
No: 183 of 2024/IRG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yasmeen Jan
D/O Bashir Ahmad Dhobi
R/O Mandibal, Tehsil Nowshera, District Srinagar

vide Notification No.136 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6300-15-IRG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeen Jan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 184 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Rahilul Islam
S/O Suna Uallah Malik
R/O Trehgam, Shah Mohalla, Tehsil Tehgam, District Kupwara

vide Notification No.85 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6316-23 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Rahilul Islam, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 105 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wahid Bashir Mir
S/O Bashir Ahmad Mir
R/O Langate Muqdumpora, Tehsil Langate, District Kupwara

vide Notification No. 1671 Dated 16.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6324-31 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wahid Bashir Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 186 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajmal Shafi Shah
S/O Gulzar Ahmad Shah
R/O Trenz, Tehsil & District Shopian

vide Notification No.1735 Dated 18.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6332-39. /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajmal Shafi Shah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 187 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Rayees Hassan
S/O Lt. Syed Hassan
R/O Hagger Pora (Budi Bugh) Sadat Mohalla, Tehsil Pattan, District Baramulla

vide Notification No.955 Dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Addl. Registrar (Adm.)

No: 6340-47- /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rayees Hassan, Advocate**
.....for information and necessary action.

[Signature]
Addl. Registrar (Adm.)

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 188 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahak Bashir
D/O Bashir Ahmad Mir
R/O 126, Garden Lane, Chanapora, Tehsil & District Srinagar

vide Notification No.1746 Dated 18.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6348-55 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahak Bashir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

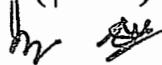
No: 109 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hameem Jeelani
D/O Sona Ullah Ganie
R/O Banghall, Near Masjid Shareef Herpora, Tehsil Devsar, District Kulgam

vide Notification No.437 Dated 09.12.2020 has been declared as Absolute/Final after condonation of delay.

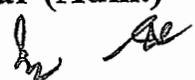
By Order


Addl. Registrar (Adm.)


No: 6356-63 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hameem Jeelani, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 190 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Mehraj
D/O Mehraj Ud Din Misgar
R/O 18, Mirza Bagh, Suderbal, Hazratbal, Tehsil & District Srinagar

vide Notification No.950 Dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6364-71 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Mehraj, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 191 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Sadotra
S/O Brahmdudd Sharma
R/O Dundpur, Tehsil Mandal, District Jammu

vide Notification No.1162 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6372-79 /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sadotra, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

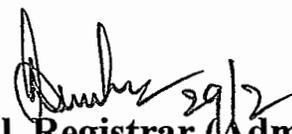
No: 192 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ambreen Irshad
D/O Mohd Irshad
R/O Near Masjid Shareef, Dara Dullian, Tehsil & District Poonch

vide Notification No.64 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

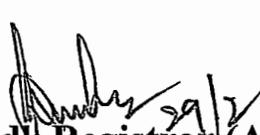
By Order


Addl. Registrar (Adm.)

No: 6380-Q7- /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambreen Irshad, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 193 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Manzoor
D/O Manzoor Ahmad
R/O Badian, Tehsil Boniyar, District Baramulla

vide Notification No.826 Dated 21.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6390-97 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

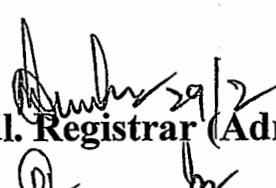
No: 194 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajesh Sharma
S/O Dina Nath Sharma
R/O Dab Sudan, PO Kanachak, Tehsil Marh, District Jammu

vide Notification No.1755 Dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6398-405 /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajesh Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

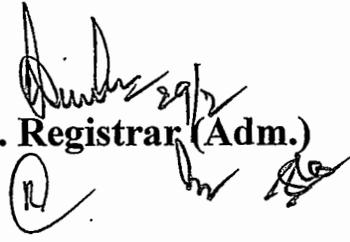
No: 195 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinandan Sharma
S/O Vijay Kumar Sharma
R/O H.No.3, Sec.1-A, Trikuta Nagar Extn., Green Avenue, Tehsil Bahu,
District Jammu

vide Notification No.1019 Dated 09.01.2020 has been declared as Absolute/Final after condonation of delay.

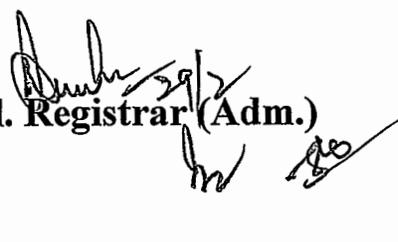
By Order


Addl. Registrar (Adm.)

No: 6406-13 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinandan Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 196 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arushi Sharma
D/O Pritam Sharma
R/O Arushi Garments near Town Hall, Tehsil & District Rajouri

vide Notification No.1103 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

Arushi Sharma
Addl. Registrar (Adm.)

No: 6414-21 /RG/LP **Dated:** 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Sharma, Advocate**
.....for information and necessary action.

Arushi Sharma
Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

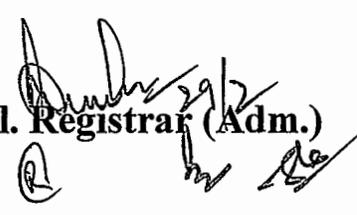
No: 197 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Hussain Hurrah
S/O Mohd Ibrahim Hurrah
R/O Goom Ahmad Pora, Tehsil Pattan, District Baramulla

vide Notification No.966 Dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

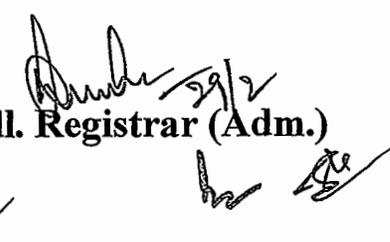
By Order


Addl. Registrar (Adm.)

No: 6422-29 /RG/LP **Dated:** 01/03/2024

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1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Hussain Hurrah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 198 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Chadha
S/O Naveen Chadha
R/O 721, Chadha Cottage, Opp. to J&K Bank, Sarwal Chowk, Patoli Road,
Tehsil & District Jammu

vide Notification No.789 Dated 12.02.2016 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6430-37 /RG/LP **Dated:** 01/03/2024 

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Chadha, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 199 of 2024 /RG/LP **Dated:** 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Rasool Tantray
S/O Gulam Rasool Tantray
R/O Turkapora, Mohalla Batpora, Tehsil Handwara, District Kupwara

vide Notification No. 813 Dated 16.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

Addl. Registrar (Adm.)

No: 6438-45 /RG/LP **Dated:** 01/03/2024

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1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Rasool Tantray, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 200 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ahmad Mochi
S/O Mohmod Kamal Mochi
R/O Bugroo, Manzpora, Tehsil Khansahib, District Budgam

vide Notification No.936 Dated 21.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Addl. Registrar (Adm.)

No: 6448-53 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmad Mochi, Advocate**
.....for information and necessary action.

[Signature]
Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 201 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudassar Ahmed Khan
S/O Haji Buland Khan
R/O Dharmari, Tehsil Mahore, District Reasi

vide Notification No.223 Dated 29.05.2015 has been declared as Absolute/Final after condonation of delay.

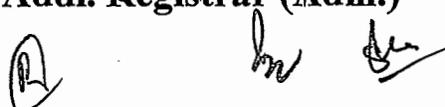
By Order


Addl. Registrar (Adm.)


No: 6454-61 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudassar Ahmed Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 202 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahbaz Ahmed Riaz
S/O Mohd. Riaz
R/O Saaj, Tehsil Thanamandi, District Rajouri

vide Notification No.81 Dated 23.05.2013 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Addl. Registrar (Adm.)

No: 6462-69 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Ahmed Riaz, Advocate**
.....for information and necessary action.

[Signature]
Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 203 of 2024 /RG/LP Dated: 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vidushi Manhas
D/O Rajinder Singh
R/O Ward No. 59 Near J&K Bank Top Paloura, Tehsil & District Jammu

vide Notification No.1356 Dated 30.03.2015 has been declared as Absolute/Final after condonation of delay.

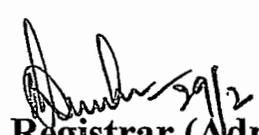
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Addl. Registrar (Adm.)

No: 6470-77 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vidushi Manhas, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 204 of 2024 /RG/LP Dated 01/03/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anoop Gorka
S/O Janak Raj Gorka
R/O Ward No.4, H.No.93, Tehsil Bishnah, District Jammu

vide Notification No.1069 Dated 19.03.2014 has been declared as Absolute/Final after condonation of delay.

By Order


Addl. Registrar (Adm.)

No: 6478-85 /RG/LP Dated: 01/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anoop Gorka, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)